

LOANS TO DISPLACED PERSONS BY STATE GOVERNMENTS

1099. { **Sardar Hukum Singh:**
Shri Ajit Singh:

(a) Will the Minister of Rehabilitation be pleased to state the number of displaced persons from whom recovery of the instalments in respect of loans advanced by State Governments for trade, business and industry, was suspended till the payment of the first instalment of recompense in respect of their verified claims?

(b) When is this first instalment likely to be paid?

The Minister of Rehabilitation (Shri A. P. Jain): (a) Out of the 9897 applications received upto the 21st March, 1953, recovery of the un-paid instalments of loans upto one-tenth of the amount of verified claims has been postponed in 1726 cases. In the remaining the recovering authorities have postponed recovery of one instalments.

(b) The scheme for compensation is under the consideration of Government and a decision is likely to be reached soon.

CLAIMS OF DISPLACED PERSONS (GOVERNMENT SERVANTS)

1100. { **Sardar Hukum Singh:**
Shri Ajit Singh:

Will the Minister of Rehabilitation be pleased to state:

(a) the number of claims of displaced Government servants, servants of States and local bodies in respect of their pensions, provident fund, leave salary, security deposits etc., sent to Pakistan for verification upto the 31st December, 1952; and

(b) the number of claims verified by Pakistan upto this date?

The Minister of Rehabilitation (Shri A. P. Jain): (a) 18,941.

(b) 5,261.

RATION PER SOLDIER

1101. **Shri Lakshman Singh Charak:** (a) Will the Minister of Defence be pleased to state the total quantity of ration per soldier issued in India per day giving detail of each item issued?

(b) What is the total quantity of ration per day per soldier issued in the Jammu and Kashmir area?

(c) What are the reasons for increase, if any, in the Jammu and Kashmir area?

The Deputy Minister of Defence (Sardar Majithia): (a) and (b). A statement is laid on the Table of the House. [See Appendix IX, annexure No. 40.]

(c) The increase in ration to soldiers in the Jammu and Kashmir area is due to the strenuous conditions prevailing there.

ELECTION PETITIONS

1102. { **Shri Bahadur Singh:**
Sardar Hukum Singh:

Will the Minister of Law be pleased to state how many election petitions have so far been filed on the ground of improper rejection of nomination papers?

The Minister of Law and Minority Affairs (Shri Biswas): 116 election petitions have been filed upto 1st April 1953 on the ground of improper rejection of nomination papers.

DISQUALIFICATIONS UNDER REPRESENTATION OF PEOPLE'S ACT

1103. { **Shri Bahadur Singh:**
Sardar Hukum Singh:

(a) Will the Minister of Law be pleased to state what is the total number of persons who incurred disqualifications under Section 143 of the Representation of People's Act for defaults in making the return of the election expenses in respect of the last General Elections?

(b) What is the number, out of those referred to in part (a) above, whose disqualifications have been removed under Section 144 of the Representation of the People's Act?

The Minister of Law and Minority Affairs (Shri Biswas): (a) 8030;

(b) 2512.

OFFICERS IN ANDAMAN ISLANDS

1104. { **Shri M. L. Dwivedi:**
Shri S. C. Samanta:

(a) Will the Minister of Home Affairs be pleased to lay on the Table of the House a statement containing the following information:

(i) the number of gazetted, non-gazetted officers, in the Andaman Islands with the expenditure on salaries and establishment, department or office-wise;

(ii) the entire revenues and income of the Andaman Islands including incomes, if any, from